

IN THE CENTRAL ADMINISTRATIVE TRIAUNAL
AHMEDABAD BENCH

M.A. No. 20 of 1992

O.A. No. 31 of 1992
~~TOXONX~~

9

DATE OF DECISION 17.3.1992

Shri Pravinchandra Meghji Gajjar Petitioner

Petitioner in person Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

Shri B.B. Naik Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R.C. Bhatt : Member (J)

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement? ✓
2. To be referred to the Reporter or not? ✗
3. Whether their Lordships wish to see the fair copy of the Judgement? ✗
4. Whether it needs to be circulated to other Benches of the Tribunal? ✗

Shri Pravinchandra Meghji Gajjar,
S/O Meghji Premji Gajjar,
Bhuj Head Post Office,
Kutch Postal Division,
Bhuj - 370 001.

(4)
: Applicant

VS.

Union of India, through
Chief Post Master General,
Gujarat Postal Circle,
Ahmedabad - 380 009.

: Respondent

O R A L - O R D E R

M.A./20/92

IN

O.A./31/92

Date : 17.3.1992

Per : Hon'ble Shri R.C. Bhatt

: Member (J)

None present for the applicant. On 17.1.1992 also none remained present for the applicant. The applicant had not removed office objection in M.A.St. as well as in O.A. st. raised by the office. The matter was adjourned for removal of office objection. Thereafter the office objection was removed and O.A. was given regular number. The order sheet shows that none remained present on 31.1.1992, 11.2.1992 and 5.3.1992. Even today none is present for the applicant. Hence M.A. No.20 of 1992 and O.A. No.31 of 1992 are dismissed for default.

R.C.B.
(R.C. Bhatt)
Member (J)

*Ani.